



037084

By Registered post with A/D

THE HIGH COURT OF KERALA

Kochi – 682 031
Dated – 25.04.2019

PROCEEDINGS

High Court Establishment – temporary appointment to the category of Office Attendant in the High Court -filling up of NJD vacancies- orders issued.

- Read :
1. High Court letter of even number dated 07.06.2018
 2. Letters No.C2-18/317 dated 27.06.18 from the District Employment Officer, Ernakulam.
 3. Ranked list No.REC3-84442/18 dated 03.01.2019
 4. High Court Proceedings of even number dated 21.01.2019
 5. Rule 21 of the Kerala High Court Service Rules, 2007.

ORDER NO.A3-10405/2014

The following candidates included in the Ranked list read (3) above are offered appointment as Office Attendant in the High Court of Kerala, in the Non Joining Vacancies, on temporary basis, under Rule 21 of the Kerala High Court Service Rules, 2007, in the scale of pay of ₹16500-35700, for a period of 179 days from the day of joining duty.

1. SRI. XAVIER JINS C.J
CHENNAMPILLIL,
MUVATTUPUZHA,
PIRAVOM P.O.,
ERNAKULAM,
KERALA, PIN – 686664
2. SMT.SHIJA K.A
MULANGOTTIL (H),
KOTTAPPADY,
KOTTAPPADY P.O.,
ERNAKULAM,
KERALA, PIN – 686692
3. SMT.MADHURI R.C
RANTHASSERIL (H),
UDAYAMPEROOR,
NADAKKAVU P.O.,
ERNAKULAM,
KERALA, PIN – 682307
4. SMT.SANDHYA S.S
PALLIKUNNATHU (H),
PATTERIPURAM,
JUBILE ROAD,
ALUVA P.O., ERNAKULAM,
KERALA, PIN -683101.

[P.T.O]

This appointment will not confer upon them any right to make any preferential claim to future appointment and that the High Court can at any time terminate their appointment under any circumstances.

If they agree to accept **the temporary appointment**, they are directed to report for duty **within ten days** from the date of receipt of this appointment order, with the following documents;

1. Original certificates in proof of age and qualifications;
2. Certificate of Medical fitness issued by an Assistant Surgeon or an Honorary Medical Officer of an Assistant Surgeon's rank or the Director of Indigenous Medicines in the form appended herewith;
3. Two recent passport size photographs;
4. Duly filled in SPARK FORM NO.1 appended herewith along with supporting documents in original.

In case they fail to report for duty within **ten days** from the date of receipt of this order, their temporary appointment will be treated as cancelled.

(By Order)



P.G. Ajithkumar
Registrar (Subordinate Judiciary)
(Registrar General in-charge)

To

- The persons concerned. (By Registered post with A/D)
- The Public Relations Officer, High Court.
- The Private Secretary to Chief Justice, High Court.
- The Security Officer, High Court.
- The Chief Librarian, High Court.
- The Assistant Registrar in charge of 'K' Section, High Court.
- The Confidential Assistants to the Registrars and
Additional Registrar (General Administration), High Court.
- The 'G' (Accounts – II & III) Section, High Court (3 Copies)
- The 'H' (Store), High Court.
- The 'K' Section, High Court.
- ✓ The IT Section, High Court (for publishing in the High Court website)
- The Administrative Records Section, High Court (2 Copies)
- The File / Stock File.